

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4287
TO BE ANSWERED ON JULY 18, 2019**

NOTICE TO PRIVATE HOSPITALS

NO. 4287. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Government has taken any action by issuing show cause notice to such private hospitals till date which had been allotted land at concessional rates and are not complying with the terms and conditions of land lease deed which mandates providing free-of-cost medical treatment to poor patients in the country; and**
- (b) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a): The compliance of terms and conditions relating to free treatment to persons of Economically Weaker Section (EWS) by private hospitals which have been allotted land at concessional rates is monitored by Directorate of Health Services, Govt. of National Capital Territory of Delhi (GNCTD). Necessary action on the violations, if any, is also directly taken by GNCTD.

(b): Question does not arise.
